

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 711 of 2018**

**IN THE MATTER OF:**

**Sudhir Khurana**

**...Appellant**

**Vs**

**Usha Devi**

**....Respondent**

**Present:**

**For Appellant: Mr. Ravindra Kumar and Mr. S. S. Shekhawat,  
Advocates**

**For Respondent:**

**ORDER**

**19.11.2018:** After hearing learned counsel for the Appellant for a while he offered to withdraw the appeal. His prayer is allowed. The appeal is accordingly dismissed as withdrawn. The Appellant shall be at liberty to pursue appropriate remedy before the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi.

[Justice Bansi Lal Bhat]  
Member (Judicial)

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